

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1372
ANSWERED ON:13.08.2013
VIOLATION OF PWD ACT
Natarajan Shri P.R.

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether there exists any monitoring mechanism/provision to punish the violators of the `Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation)` Act, 1995;
- (b) if so, the details thereof and the status of implementation of the said Act along with the number of cases registered against the violation of the Act and the punishment awarded; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

(a) to (c) The Chief Commissioner for Persons with Disabilities (CCPD) at Central level and State Commissioners at the State level are the agencies responsible for monitoring implementation of provisions of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) (PwD) Act, 1995.

There is no provision for punishment to those who violate PwD Act, 1995. However, since the inception of the office of CCPD, the office has registered a total of 25,571 complaints and disposed 24,425 of them with suitable advice/ directions to the violators and the concerned agencies.